

CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH

RA No.80/2001 in OA No.364/1997

Mumbai, this 24 day of January, 2002

Hon'ble Shri S.L. Jain, Member(J)
Hon'ble Shri M.P. Singh, Member(A)

P.H. Suri & three others .. Applicants
(By Shri G.S.Walia, Advocate)

versus

Union of India & Another .. Respondents

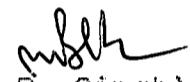
ORDER(in circulation)
By Shri M.P. Singh, Member(A)

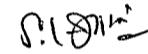
The present RA is filed on behalf of the applicants for review of our judgement dated 20.11.2001 by which OA No.364/1997 was dismissed being devoid of merit and for the detailed reasons given at para 12 therein.

2. Review is sought on the reiterated ground that Shri Dadlani was drawing less pay than the applicants as has been reflected in the comparative chart given by the review applicants, which is again annexed to the present RA. However, to satisfy ourselves with regard to the so-called comparative chart, we have requisitioned the service books of the concerned persons and we found that Shri Dadlani was drawing much higher rate of pay than the review applicants all along and, therefore, we have rightly held that though he failed in the selection and became junior to the applicants in the grade of Rs.2375-3500, he continued to draw the pay and increments of that grade because of his continued ad hoc



appointment. Thus we find that the review applicants are only trying to build up a case on the same of set of facts and grounds which have already been taken care of by us before pronouncing the judgement. In view of this situation, the present RA is not maintainable under Rule 22(3)(f) of AT Act, 1985 read with Order 47, Rule 1 CPC and is accordingly dismissed.


(M.P. Singh)
Member(A)


(S.L. Jain)
Member(J)

/gtv/